

(OPEN COURT)

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ALLAHABAD

This is the **04** day of **DECEMBER, 2018**.

ORIGINAL APPLICATION NO. 330/01297/2018

HON'BLE MR RAKESH SAGAR JAIN, MEMBER (J).
HON'BLE MR. MOHD. JAMSHED, MEMBER (A)

Ashok Kumar, aged about 50 years, son of late Basant Kumar, working as Beldar in Mavaiya under Assistant Engineer, C.P.W.D Mavaiya Varanasi R/o Karmanbir, Susuwahi Near Akansha Public School, Varanasi 221005.

.....Applicant.

VERSUS

1. Union of India through Ministry of Urban Development Nirman Bhawan, New Delhi.
2. Director General of Works, Central Public Works Department, Nirman Bhawan, New Delhi.
3. Additional Director General (Northern Region-2) C.P.W.D. Kendriya Bhawan 3rd Floor, Sector-H, Aliganj, Lucknow 226024.
4. Chief Engineer, Northern Zone-2, C.P.W.D. Kendriya Bhawan, 3rd Floor, Sector-H, Aliganj, Lucknow 226024.
5. Superintending Engineer, Central Public Works Department, Allahabad Central Circle, Type V/I, C.P.W.D. Staff Qtrs. Jayantipur, Sulemsarai, Allahabad 211001.
6. Executive Engineer, Central Public Works Department, Allahabad Central Division, 76, Lukerganj, Allahabad.
7. Shri R.P. Yadav, Assistant Engineer, Central Public Works Department, Allahabad Central Division, 76, Lukerganj, Allahabad.

.....Respondents

Advocates for the Applicant: Shri Jaswant Singh

Advocate for the Respondents: Shri L.P Tiwari

ORDER

By HON'BLE MR RAKESH SAGAR JAIN, MEMBER (J).

Heard Shri Jaswant Singh, learned counsel for the applicant and Shri L.P Tiwari, learned counsel for the respondents.

2. From the perusal of file, it is evident that the statutory appeal is pending in this case for which applicant has already filed appeal dated 4.9.2017 (Annexure A-9) to the Appellate Authority.

3. In view of the submissions of counsel for the parties, we feel that no useful purpose will be served in keeping this OA pending. Accordingly, the OA is disposed of with the direction to the respondent no. 4/competent authority to dispose of the appeal preferred by the applicant within a period of two weeks from the date of receipt of certified copy of this order by passing a reasoned and speaking order. The decision so taken be communicated to the applicant. Learned counsel for the applicant is directed to serve the certified copy of this order on the respondents Dasti.

4. With the above direction, the OA is disposed of. It is made clear that we have not entered into the merits of the case. No order as to costs.

(MOHD. JAMSHED)
MEMBER-A

(RAKESH SAGAR JAIN)
MEMBER-J

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